

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF LAND RESOURCES

**RAJYA SABHA**  
UNSTARRED QUESTION NO. **3945**  
TO BE ANSWERED ON 06.04.2022

**INSTITUTES FOR CONSERVATION OF LAND RESOURCES**

**3945. Shri Vijay Pal Singh Tomar,  
Shri Harnath Singh Yadav**

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) Whether Government has set up any institutes for management, development and conservation of land resources in the country;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) whether Government has issued any guidelines to the State Governments to notify agricultural land under the “Special Category” to check its use for any other purpose?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SHRI FAGGAN SINGH KULASTE)**

(a) & (b): The Government of Rajasthan has allotted land measuring 17.40 hectares at Neemrana, Alwar district free of cost for setting up of National Institute of Land Administration and Management (NILAM). Department of Land Resources has already taken the possession of the said land.

(c): ‘Land’ and its management, as per Entry 18 and Entry 45 of List II (State List) of the Seventh Schedule of the Constitution, fall in the jurisdiction of the States. Power to enact laws relating to ‘Land’ vests in the Legislatures of the States. Each State has its own State-specific Revenue Laws to deal with ‘Land’ and matters related thereto.

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